

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO  
Suspension

3

O.A. No. 370 OF 1990  
~~XXXXXX~~

DATE OF DECISION 20.1.1993.

B.B. Sakarwala, Petitioner

Mr. J.J. Yajnik, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. Akil Kureishi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? >

B.B. Sakarwala,  
Upper Division Clerk,  
(under suspension)  
B-10, Mahavir Flats,  
Near Sujata Flats,  
Shahibaug, Ahmedabad.

..... Applicant.

(Mr.J.J. Yajnik)

Versus.

1. Union of India  
(to be served through the  
Secretary, Ministry of  
Commerce, New Delhi).

2. The Joint Chief Controller of  
Imports and Exports, New CGO  
Building, Bombay.

..... Respondents.

(Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 370/1990

Date: 20.1.1993.

Per: Hon'ble Mr. N.V.Krishnan, Vice Chairman.

Mr. J.J. Yajnik for the applicant. Mr. Akil Kureshi for the respondents. The learned counsel for the applicant submits that as the prayer has been granted by the respondents, the applicant wishes to withdraw this application. The prayer is granted.  
Application is dismissed as withdrawn.

*res*  
(R.C.Bhatt)  
Member (J)

*Ch*  
20/1/93  
(N.V.Krishnan)  
Vice Chairman

vtc.